

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 616-617 of 2020

IN THE MATTER OF:

T.S.N. Raja, R.P. of M/s VBC Industries Ltd.

...Appellant

Versus

C. Srinivasa Reddy & Ors.

...Respondents

Present:

**For Appellant: Mr. Ankur Khandelawal and Mr. Himanshu Handa,
Advocates.**

For Respondents:

ORDER
(Through Virtual Mode)

27.07.2020: Issue notice upon Respondents. Appellant to provide mobile Nos./*e-mail* address of the Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

Post the appeal 'for admission (after notice)' on **3rd September, 2020**.

Meanwhile, no coercive action shall be initiated on the basis of impugned order against the Appellant.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Shreasha Merla]
Member (Technical)

am/gc